

Shri D. C. Sharma (Hoshiarpur): Mr. S. N. Das has just arrived in the House.

Mr. Chairman: Does he want to press his amendment No. 1?

Shri S. N. Das (Darbhanga Central): I do not press it.

*The amendment was, by leave, withdrawn.*

Mr. Chairman: Now, I will read the amendment No. 6, which Government are prepared to accept.

That for the original Resolution, the following be substituted, namely:

"The House is of opinion that rationalisation of the Textile and Jute industries where it is necessary in the country's interest must be encouraged, but the implementation of such schemes should be so regulated as to cause the least amount of displacement of labour in these industries, providing reasonable facilities for the employment of such displaced labour."

Shri K. K. Basu: Not 'safeguards'?

Mr. Chairman: The hon. Mover himself has said that he is prepared to amend it in this way.

Shri K. K. Basu: Let us have a division.

Mr. Chairman: I will now put the amendment to vote.

The question is:

That for the original Resolution the following be substituted, namely:

"The House is of opinion that rationalisation of the Textile and Jute industries where it is necessary in the country's interest must be encouraged, but the implementation of such schemes should be so regulated as to cause the least amount of displacement of labour in these industries, providing reasonable facilities for the employment of such displaced labour."

*The motion was adopted.*

Mr. Chairman: Now, the other two amendments get barred on account of the passing of this amendment.

The original resolution is now substituted by the amended resolution that has been passed.

RESOLUTION RE: FINANCIAL AID TO ASSAM FOR REPAIRING DAMAGES CAUSED BY FLOODS

Shri R. K. Chaudhuri (Gauhati): Mr. Chairman, I had given notice of this resolution which was actually received in office on the 11th of August and since then a large amount of water has flown down the Brahmaputra. So, I want to make an amendment in my resolution that instead of one and a half crores it should be two and a half crores.

Mr. Chairman: You can move the resolution in the amended form.

Shri R. K. Chaudhuri: I beg to move:

"This House is of opinion that a sum of Rupees two and a half crores should be immediately placed at the disposal of the Government of the State of Assam as aid for the purpose of repairing damages to public and private properties including roads, bridges and private and public buildings caused by the devastating floods of this year in the State of Assam and for rehabilitation of the flood-affected people."

I should explain that this resolution has nothing to do with the steps which have to be taken for the prevention of erosions in future. For long-term measures that have to be taken, I had given notice of a separate resolution. In this resolution, I am only concerned with the repairs to the public and private buildings, roads including highways, and in order to rehabilitate the flood stricken people who have been rendered homeless.

Sir, the havoc that has been caused by the mighty river Brahmaputra is beyond description and admits of no exaggeration.

Mr. Chairman: It is now time for the House to rise.

*The Lok Sabha then adjourned till Eleven of the Clock on Saturday, the 11th September, 1954.*